

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE AT CHENNAI**  
**Original Application No.62 of 2025**

Murali,  
S/o.Chandirasekaran,  
No. 19/7A, Gangadharan Street,  
Tirupathur,  
Vellore-635601.

...Applicant

Vs

Tamil Nadu Pollution Control Board,  
Rep. by its Chairperson,  
No. 76, Mount Salai, Guindy,  
Chennai - 600 032. & Ors.

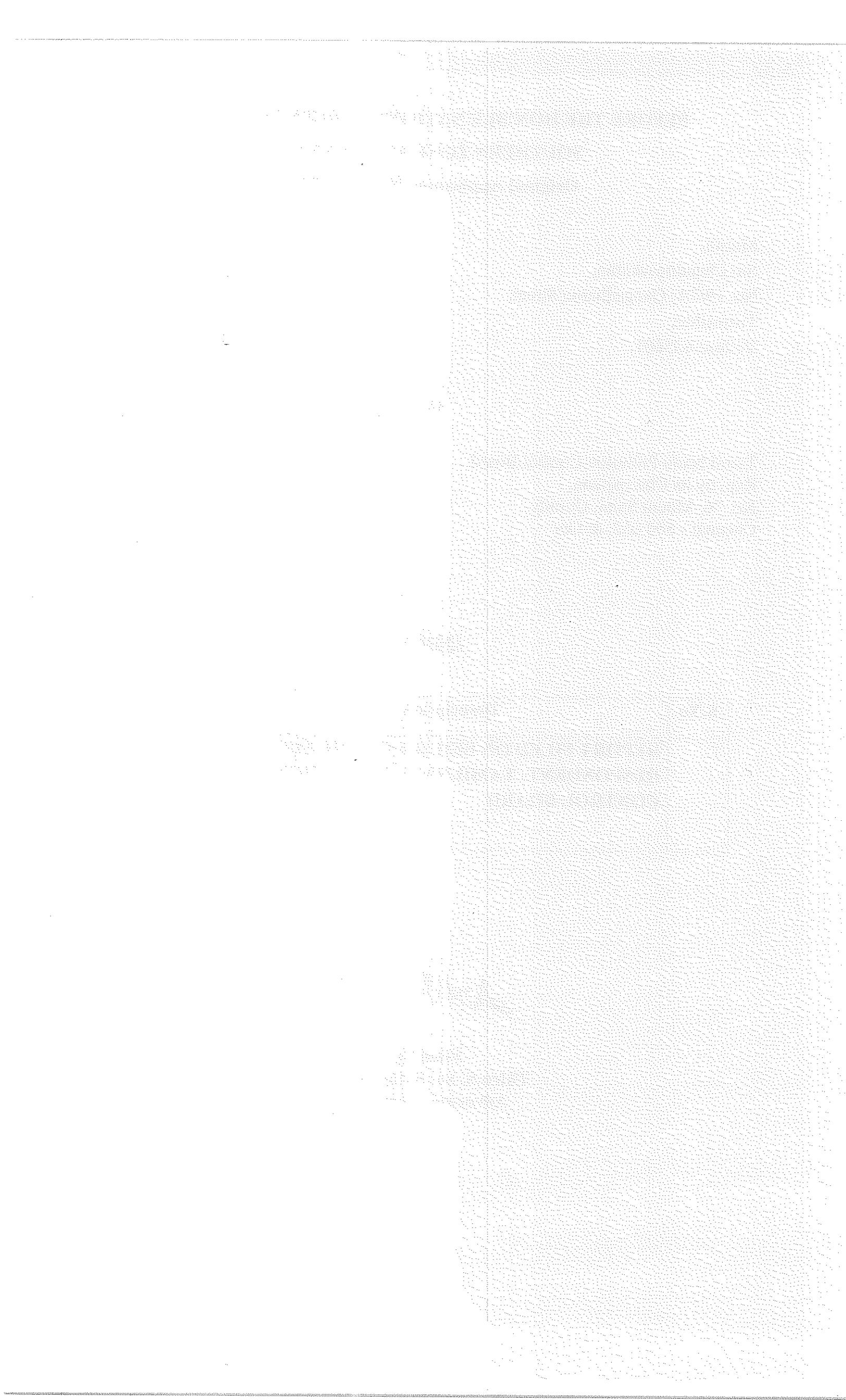
...Respondents

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Filed by  
**Thiru.S. Sai Sathya Jith,**  
Advocate, Chennai.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI  
Original Application No.62 of 2025**

Murali,  
S/o.Chandirasekaran,  
No. 19/7A, Gangadharan Street,  
Tirupathur,  
Vellore-635601.  
Email: Murali [14tpt@gmail.com](mailto:14tpt@gmail.com).

....Applicant

-Vs-

1. The Tamil Nadu Pollution Control Board,  
Rep by its Member Secretary,  
No.76, Mount Salai, Guindy, Chennai.  
Phone: 044-22353145  
Email: [grievance@tnpcb.gov.in](mailto:grievance@tnpcb.gov.in).
2. The District Collector,  
Collectorate, Government Garden,  
Tirupathur-635601  
Phone: +91-4179-222111  
Email: [collr-tpt@gov.in](mailto:collr-tpt@gov.in).
3. The President,  
PachalPanchayat President Office  
Second Cross Cut Street,  
Ashok Nagar,  
Teacher's Colony,  
Tirupathur – 635601.

....Respondents.

**REPORT FILED ON BEHALF OF THE FIRST RESPONDENT-  
TAMILNADU POLLUTION CONTROL BOARD**

I,Mr. S.Bharathidasan, Son of Thiru.M. Selvaraj aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:

*S. S. S. 25/10/2025*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

2. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600032 and I am authorized to file this report on behalf of the first Respondent – Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the office records.

3. It is respectfully submitted that the present application is filed by the applicant with a prayer to:

- a) *Direct the respondents to remove the illegal dumping of garbage/solid wastes inside the applicant's property.*
- b) *To punish 3rd Respondent for violation of Solid Waste Management Rules, 2016 by failure to act upon his duties and responsibilities and violation of Water (Prevention and Control of Pollution) Act, 1981 by illegal dumping of the garbage/ solid wastes inside the applicant's property.*
- c) *Issue such orders as it deems fit in the interest of Justice.*

4. It is respectfully submitted that as per the directions passed by the Hon'ble NGT (SZ) on 08.04.2025 to the respondents to file their reports, the First respondent submits the report herein.

5. It is respectfully submitted that in compliance with the Tribunal's direction, the waste dump site at Pachal Village, Tirupathur district was inspected by the TNPCB Officials of O/o DEE, Vaniyambadi on 13.06.2025 along with the President, Pachal Panchayat and reported the following observations,

- a) The complaint prone site belongs to the petitioner Thiru. C. Murali located at SF.No.309/1D1A1 of Pachal village, Tirupathur taluk & Tirupathur district is a vacant land with a total extent area of around 2400 Sq ft.

*25/10/2025*  
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- b) There is no compound wall/fencing provided in complaint prone site. The solid wastes are dumped in the vacant land by the nearby residents.
- c) During the time of inspection, there was no Municipal solid waste dumping found in the applicant land. However, some portion of Construction & Demolition (C&D) wastes which includes debris was found dumped in the vacant plot.
- d) The Applicant site is surrounded by residential houses in three sides and Siddhartha Nursery & Primary School are located in the southern side.
- e) Municipal solid wastes generated from the Pachal Pachayat is not dumped in the applicant premises and it is being dumped at various locations in the Pachal panchayat area. However some portion of Construction & Demolition (C&D) wastes which includes debris was found dumped in the applicant land.
- f) There is no specific area earmarked within the village panchayat area for collection, segregation, processing of municipal solid waste generated in the village panchayat.
- g) The Pachal village Panchayat is not having proper solid waste processing facility/landfill and all the solid wastes collected are dumped in haphazard manner all along the road side, eri, storm water canal, and in vacant lands.
- h) Further, the sewage generation from the individual houses are discharged in the nearby low-lying area/water bodies, streams and public storm water drain thereby polluting the soil/groundwater/surface water and also creating nuisance to the localities.
- i) During Joint inspection, it was reported by the Pachal Panchayat official that the total extent of area of Pachal Panchayat is 7.5 Sq.KM having 15 wards, 5100houses with a population of around 20,000 (as on June- 2025) and daily generation of the municipal solid wastes is more than 5 T/day which was collected using Electronic Carts, Tri Cycles, etc.,

*[Signature]* 25/10/2025  
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- j) Jolarpettai Panchayat union has not provided separate site for collection and processing of municipal solid wastes generation from the village panchayats in the jurisdiction of Jolarpet Panchayat union.
6. It is respectfully submitted that as per the provision of Rule 15 of the Solid Waste Management Rules, 2016, local bodies shall apply and obtain Authorization from SPCB for its activity, if the volume of solid wastes generated in local bodies exceeds 5 Tons/day. But the Jolarpet Panchayat Union has not applied for Authorization under Solid Waste Management Rules 2016 as amended so far.
7. It is respectfully submitted that as per Rule 15(1) of the Solid Waste Management Rules, 2016, all the local bodies shall be responsible for the implementation of the provisions of these rules which include any infrastructure development for collection, storage, segregation, transportation, processing, and disposal of municipal solid wastes. However, the local body of Jolarpet panchayat union has not taken any action to comply with the Solid Waste Management Rules, 2016 and has not applied for Authorization from TNPCB for the solid waste management in the Pachal Panchayat.
8. It is respectfully submitted that the DEE, Vaniyambadi, TNPCB has addressed a letter to Block Development officer, Jolarpettai Panchayat Union to comply with the provision of Solid Waste Management Rules, 2016 and also to furnish the action taken report for the removal of building debris already dumped in the applicant's plot vide Letter dated: 18.06.2025.
9. It is respectfully submitted that, the applicant site was inspected by the TNPCB Officials of O/o DEE, Vaniyambadi again on 24.07.2025 and reported the following observations:

*[Signature]* 25/10/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
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- a. During inspection, no conclusive evidence was available to ascertain whether the leveling of the applicant land had been done subsequent to the dumping of waste.
- b. It was noticed that no municipal solid waste was dumped in the applicant's land and in the adjacent land. However municipal solid waste collection bin in damaged condition was found on the applicant's land along with mud and dried leaves.
- c. It was noticed that construction debris were found fully cleared from the site. Further the identity of the person(s) responsible for the dumping of waste in the applicant land could not be ascertained.
- d. A letter was addressed to Block Development Jolarpettai Officer, Panchayat Union dated. 18.06.2025 to strictly comply with the Solid Waste Management Rules, 2016 as amended and also to furnish the action taken report for the removal of building debris already dumped in the applicant's plot. In this regard, the action taken report has not yet been furnished by the Block Development Officer, Jolarpettai Panchayat Union.

10. It is respectfully submitted that, based on the recommendation of the District Environmental Engineer, Vanaiyambadi, TNPCB vide letter dated: 19.06.2025, TNPC Board had issued directions under section 5 of the Environmental Protection Act, 1986 vide Board Proc dated:10.09.2025 to the Block Development Officer, Jolarpettai Panchayat Union to comply with the following,

1. The Jolarpettal Panchayat Union shall comply with the provisions of Solid Waste Management Rules, 2016 as amended from time to time for the management of municipal solid waste generated within the jurisdiction.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
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2. The Jolarpettai Panchayat Union shall sensitize the public about source segregation of Municipal Solid Waste and shall ensure the collection of segregated municipal solid waste from Pachal Panchayat at source itself as biodegradable (wet) waste and non-biodegradable (dry) waste and process the waste in the nearby processing facilities instead of disposing the waste in the dump yard until the establishment of processing facilities within the jurisdiction of Jolarpettai Panchayat Union.
3. The Block Development Officer, Jolarpettal Panchayat Union in coordination with the District Administration shall identify a suitable land for handling and treatment (Processing) of municipal solid wastes as per the Solid Waste Management Rules, 2016 within six months.
4. The Jolarpettai Panchayat Union shall establish the SWM processing facilities such as bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes and Material Recovery Facility for recyclable/non-biodegradable wastes as per the SWM Rules, 2016. A time bound solid waste management action plan shall be furnished within two months.
5. The Jolarpettai Panchayat union shall ensure that no solid wastes are dumped further at SF.No.309/1D1A1, Pachal village, Tirupathur Taluk & District whose land belongs to the petitioner's vacant Land.
6. The Jolarpettal Panchayat Union shall apply for Authorisation in form I under Solid Wastes Management Rules 2016 from the O/o DEE, TNPCB, Vaniyambadi office within one month
7. The Jolarpettal Panchayat Union shall comply with the "Guidelines for Management of Sanitary Waste" for the safe disposal of sanitary wastes.

*25/10/2025*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
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Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*[Handwritten Signature]* 25/10/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
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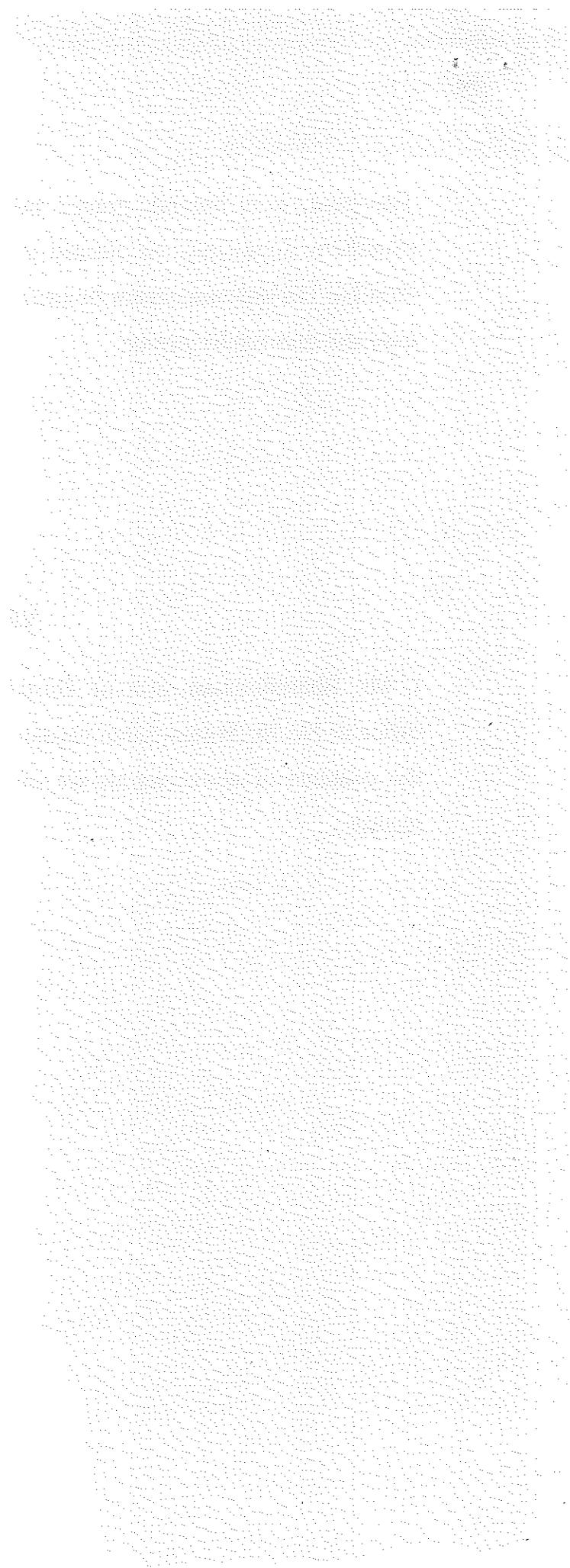
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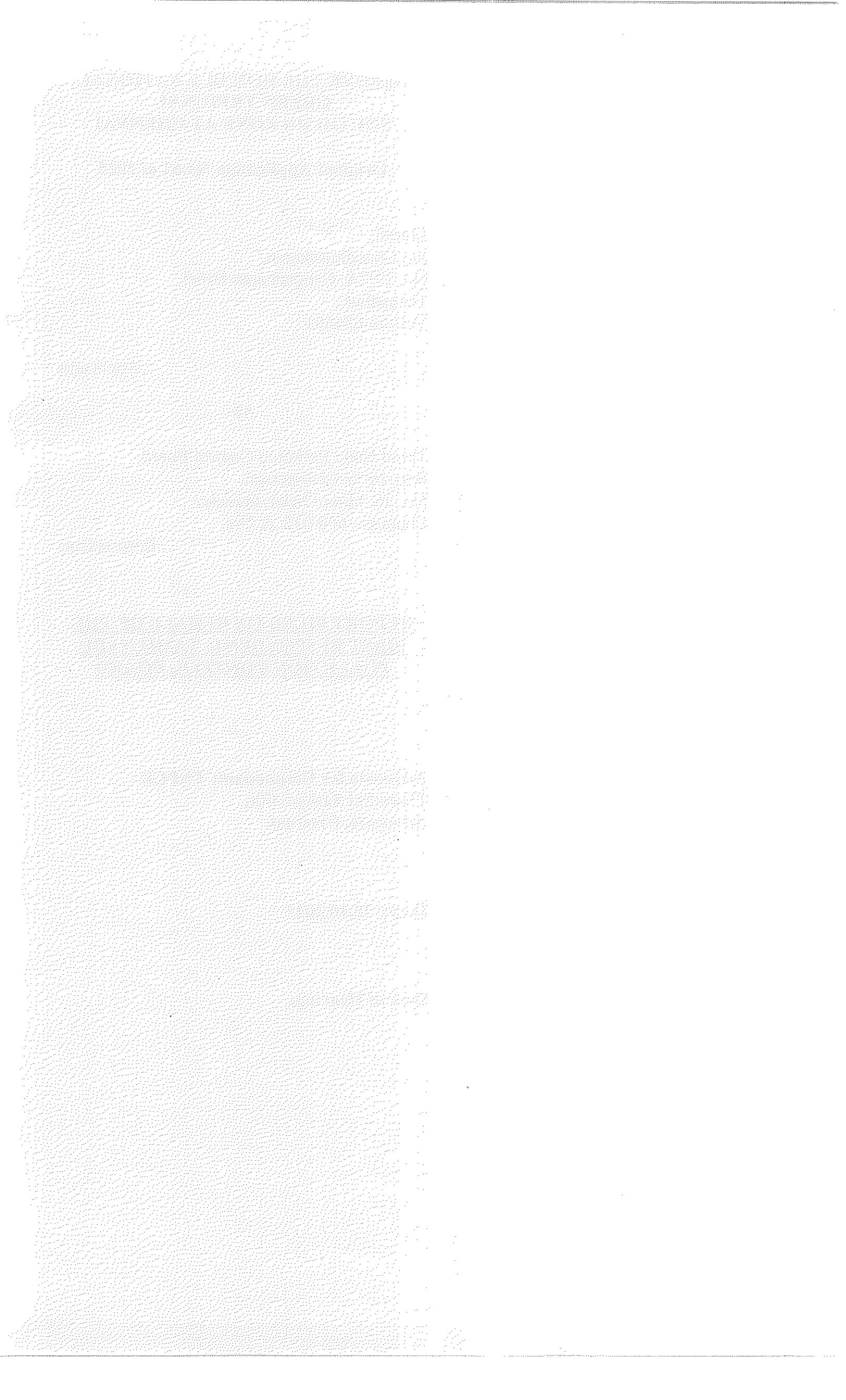
I, Mr. Bharathidasan, Son of Thiru.M. Selvaraj aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*[Handwritten Signature]* 25/10/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

1. The first part of the document is a list of names and addresses of the members of the committee.

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FIRST RESPONDENT- TAMILNADU  
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date: 25.10.2025**

**Date of Hearing:**